

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

(61)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/CAA/101&102/2017
NAME OF THE DEMERGED CO : KASTURI & SONS LIMITED
NAME OF THE RESULTING CO : THG PUBLISHING PVT LTD
UNDER SECTION : 230 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel for the Petitioner present. This is in relation to CP 101/2017 and CP 102/2017 with regard to which a detailed order came to be passed by this Bench on 24.4.2017. The Petition is presented by the Petitioner as has been ordered by this Bench. We direct the Petitioner to cause notice with regard to the hearing of the Petition in the same newspaper where^{by} the notice of the meeting was published. The period of notice shall not be less than 10 days before the next date of hearing of the Petition. Put up on 21.8.2017 at 10.30.A.M.

S. Vijayaraghavan

(S. Vijayaraghavan)
Member (Technical)

PAM

Ch. Md. Sharief Tarig
(Ch. Md. Sharief Tarig)
Member (Judicial)